[RAJYA SABHA]

Unstarred Questions

2. FDI policy in the Defence Sector is applicable to Defence Industries, subject to Industrial Licensing under the Industries (Development and Regulation) Act, 1951. The list of defence products requiring industrial license has been notified *vide* Department of Industrial Policy & Promotion (DIPP) Press Note-3 (2014 Series) dated 26th June, 2014.

3. The Defence Production Policy, 2011 aims at achieving substantive selfreliance in the design, development and production of equipment / weapon systems / platforms required for defence in as early a time-frame as possible; creating conditions conducive for the private industry to take an active role in this endeavour; enhancing potential of SMEs in indigenisation and broadening the defence R&D base of the country. The policy also highlights the need to build up a robust indigenous defence industrial base by pro-actively encouraging larger involvement of Indian private sector, design, development and manufacture of defence equipment.

Increase in accidents involving naval ships

980. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the number of accidents of the Naval ships has increased;

- (b) if so, the details thereof; and
- (c) the steps being taken by Government to stop these accidents?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) 24 accidents involving Indian Navy ships and submarines have been reported during the last three years. The details of these accidents are given in Statement (*See* below).

(c) Lessons learnt from the reports of Board's of Inquiry (BoI) are implemented appropriately. Corrective steps have been taken by Naval Headquarters with extensive checks on weapon related safety systems and audit of Standard Operating Procedures on all operational naval units. Safety procedures and professional checks are re-emphasized. Incidents Study and Analysis Cells have been instituted at professional schools wherein lessons learnt are incorporated into professional training. Safety Audits of various units have been instituted. Written Answers to

[2 December, 2014]

Statement

Sl. No.	Date	Incident	
1.	20.01.2011	Collision of J3 sailing Boat with INS Kalpeni.	
2.	30.01.2011	Collision between MV Nordlake and INS Vindhyagiri.	
3.	30.05.2011	Fire in Galley onboard INS Deepak.	
4.	11.03.2012	Fire on board LCU L 38.	
5.	08.10.2012	Fire in engine room - INFAC 83.	
6.	19.12.2012	Fire in AFT battery pit onboard INS Shankush.	
7.	14.07.2013	Fire onboard INS Tarasa.	
8.	26.07.2013	Damage to Stbd Helo hangar and other fittings of INS Delhi by Yard 12701 (Kolkata).	
9.	14.08.2013	Explosion in INS Sindhurakshak	
10.	22.09.2013	Fire onboard INS Viraat.	
11.	04.12.2013	Fire onboard INS Konkan.	
12.	19.12.2013	Scraping of INS Tarkash shipside on SBW Knuckle.	
13.	23.12.2013	Collision of INS Talwar with Unlit fishing boat.	
14.	08.01.2014	Crack on sonar dome of INS Betwa.	
15.	17.01.2014	Suspended movement of INS Singhghosh while securing to alongside berth.	
16.	23.01.2014	Sea water ingress into tiller flat through a crack / hole in Ship side of INS Vipul.	
17.	30.01.2014	Damage to Port propeller of INS Airavat whilst entering Harbour.	
18.	26.02.2014	Incident of fire in third compartment and death of two officers onboard INS Sindhratna.	
19.	07.03.2014	Accident onboard Yard 1270 (Kolkata) under construction at MDL while carrying out trials of Engine Room firefighting system.	

Details of accidents involving Indian Navy ship and Submarines

126 Written Answers to		[RAJYA SABHA]	Unstarred Questions
Sl. No.	Date	Incident	
20.	06.04.2014	Incident of Smouldering and thick smoke in Armoury during Hot Work of INS Matanga.	
21.	28.06.2014	Damage to port propeller of alongside at Port Blair.	of INS Kuthar while coming
22.	02.07.2014	Touching bottom of INS Cheetah while entering Kochi Harbour.	
23.	31.10.2014	Collision of INS Kora wit at Sea.	h MV Madeleine Rickmers
24.	06.11.2014	Sinking of TRV-72.	

Induction of INS Kolkata

981. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has inducted the largest indigenous warship, INS Kolkata, into the Navy recently;

(b) if so, the details thereof;

- (c) whether it is a fact that INS Kolkata is also having some drawbacks;
- (d) if so, the details thereof; and

(e) the measures being taken by Government to resolve the drawbacks pertaining to INS Kolkata?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) Yes, Sir. INS Kolkata has been commissioned into Indian Navy on 16th August 2014.

(c) to (e) There are no drawbacks in INS Kolkata. It may be noted that warship design and construction is a complex process involving integration of multitude of equipment from diverse sources (including foreign vendors). In case of INS Kolkata, some of the systems were partially operationalised and integrated with other systems at the time of commissioning. The readiness of the systems is being closely monitored through review meetings among all agencies involved and the ship has been conducting regular sea sorties.